## THE HIGH COURT OF ORISSA: CUTTACK

## STANDING ORDER No.2 of 2021

It is hereby informed to all concerned that keeping in view the amendment of the Arbitration and Conciliation Act, 1996 w.e.f 23.10.2015, the Hon'ble Court have been pleased to observe as follows:

- 1) The applications filed u/s-34 of the Act involving "International Commercial Arbitration" shall be heard by a Single Judge of the Hon'ble High Court and the same shall be registered as "ARBP(ICA)".
- 2) The Appeals preferred u/s-37 of the Act involving "International Commercial Arbitration" shall be heard by the Division Bench of the Hon'ble High Court and the same shall be registered as "ARBA(ICA)".

This will come into force with effect from the date of notification.

By order of the Chief Justice

REGISTRAR (JUDICIAL)

Memo No. 4403 (150) Dated. 07-04-2021 [X-3/2013]

Copy forwarded to the :-

- 1. All Officers of the Court,
- 2. Coordinator, Arbitration Centre, Orissa High Court
- 3. Joint Registrar-cum- Sr. Principal Secretary to Hon'ble the Chief Justice
- 4. All Addl. Principal Secretaries/ Asst. Registrar-cum-Senior Secretaries/ Secretaries to place before their Lordships for kind information
- 5. Stamp Reporter/All Addl. Stamp Reporter & Oath Commissioners of the Court
- 6. All Superintendents/ Section Officers of the Court
- 7. Peskar, Lawzima Court
- 8. Technical Director, NIC/Superintendent, Computer Section, Orissa High Court, Cuttack to upload in the website of the Orissa High Court.
- 9. Notice Board

for information and necessary action.

SPECIAL OFFICER (SPL. CELL)

Memo No. 4404 (5) Dated. 07-04-2021 [X-3/2013]

Copy forwarded to the;

- 1. Advocate General, Odisha, Cuttack
- 2. Director, Odisha Judicial Academy, Cuttack
- 3. Member Secretary, Odisha State Legal Services Authority, Cuttack
- 4. Chairman, Odisha State Bar Council, Odisha, Cuttack
- 5. President, Orissa High Court Bar Association, Cuttack for information and necessary action.

SPECIAL OFFICER (SPL. CELL)